# GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF HIGHER EDUCATION RAJYA SABHA UNSTARRED QUESTION NO-1482

# ANSWERED ON- 12/03/2025

### **UGC Draft Regulations**

## 1482 Smt. Renuka Chowdhury:

Will the Minister of *Education* be pleased to state:

- (a) whether State Governments were consulted before drafting the UGC (Minimum Qualifications for Appointment and Promotion of Teachers and Academic Staff in Universities and Colleges and Measures for the Maintenance of Standards in Higher Education) Regulations, 2025, if so, the details thereof;
- (b) whether Government is promoting large-scale contractualisation of posts in higher education given the removal of 10 percent ceiling on contractual professorships, if so, the details thereof;
- (c) the rationale behind allowing individuals from industries, public policy administration to be eligible for V-C positions, and;
- (d) the reasons behind withdrawing the State Government powers in appointing Vice Chancellors to State Universities under new draft regulations?

### **ANSWER**

### MINISTER OF STATE IN THE MINISTRY OF EDUCATION

(DR. SUKANTA MAJUMDAR)

- (a) As part of consultation process, University Grants Commission (UGC) has uploaded the UGC (Minimum Qualifications for Appointment and Promotion of Teachers and Academic Staff in Universities and Colleges and Measures for the Maintenance of Standards in Higher Education) Regulations, 2025 on 06.01.2025 in the public domain for feedback/suggestions. The feedback received so far is more than 15,000. These feedbacks will be considered appropriately by UGC before finalizing the Regulations.
- **(b)** Contractual appointments are not over and above the sanctioned positions but against the vacant sanctioned positions, for a period not exceeding a semester. This

will help the Universities in manning the vacant positions keeping in view academic interest of the students.

**(c)** & **(d)** Expanding the pool of potential candidates for the post of Vice-Chancellor will enhance rather than dilute academic standards by bringing in diverse expertise, leadership excellence, and a broader vision for higher education. The draft UGC Regulations ensure that only the most distinguished individuals with exceptional academic, research, and administrative credentials are eligible for the role of Vice-Chancellor.

The Regulations provides that candidates must have a minimum of 10 years of experience at a senior level in higher education, research institutions, public administration, public policy, public sector organizations, or industry with a proven track record of academic contributions.

This expands the leadership talent pool while maintaining rigorous eligibility criteria, ensuring that universities are led by individuals with strategic vision, governance experience, and deep academic insight.

In today's rapidly evolving educational landscape, universities benefit from leaders who understand both academia and industry trends.

Candidates from research organizations, public policy, and industry bring valuable insights into multidisciplinary education, research innovation, and global collaborations, enriching universities rather than compromising academic quality.

The Regulations provides for a 3 member Search Cum Selection Committee for preparing a panel of names for appointment of Vice-Chancellor. The members of this Selection Committee are nominated by the Statutory bodies so as to make the process of appointment transparent as well as to ensure the autonomy of the Universities.

\*\*\*\*